

OFFICE OF THE DISTRICT MAGISTRATE, PATHANKOT (PUNJAB)

(Miscellaneous Branch-2)

To,

The Registrar General,
The Hon'ble National Green Tribunal,
New Delhi.

No: MA-2/LFA/ 1802



Dated: 11/12/2024

Subject:- Joint Committee Report Regarding O.A No. 972 of 2024 titled as Dr. Balwinder Singh V/s State of Punjab before the Hon'ble National Green Tribunal, New Delhi

Respected Sir,

It is humbly submitted that in the compliance to the orders dated 24.09.2024 of the Hon'ble NGT in the subject cited matter, the Joint Committee has visited the site on dated 03.12.2024. The copy of the report of Joint Committee is attached herewith for your kind information please.


Enclosed: As above


District Magistrate,
Pathankot. 

Endst No: MA-2/LFA/

Dated:

A copy of the above is forwarded to Environment Engineer; Punjab Pollution Control Board, Regional Office, Batala for further necessary action.


District Magistrate,
Pathankot.

Report in Compliance to the Hon'ble NGT order dated 27.09.2024 in the matter of "Dr. Balwinder Singh V/s State of Punjab" in Original Application No. 972/2024.

1.0 Preamble :

The Hon'ble National Green Tribunal Principal Bench vide order dated 27.09.2024 constituted a Joint Committee comprising of District Magistrate, Pathankot and Punjab Pollution Control Board respectively.

The relevant paras of the Hon'ble NGT order, pertaining to the mandate of the committee is reproduced hereunder:

Para-1

Complainant has said that there are two marriage palaces namely "Taj Garden" and "Uppal Palace" in Village Gosainpur, Old Madhopur Road, Pathankot which do not fulfill policy guidelines in building norms made by State of Punjab for regularization of marriage palaces and also order passed by Punjab and Haryana High Court in Writ Petition (C) No. 21547 dated 17.08.2012. These marriage palaces play DJ till late in night causing noise pollution, throw garbage outside premises in open area and discharge waste water also outside marriage palaces without any treatment.

Para -2

In our view, complaint made in this letter petition, at the first instance, can be properly addressed by District Authorities and Statutory Regulator.

Para -3

In these circumstances, we constitute a Joint Committee comprising District Magistrate, Pathankot and Punjab State Pollution Control Board (hereinafter referred to as "PSPCB") who shall visit the site and find out whether above marriage palaces are functioning in violation of environmental law or not. If they find any violation, appropriate preventive, prohibitive and remedial action shall be taken in accordance with law within two month.

2. Scope of the Committee:

The Committee has been vested with the mandate to visit the site in question and find out whether above marriage palaces are functioning in violation of environmental law or not. If they find any violation, appropriate preventive, prohibitive and remedial action shall be taken in accordance with law within two month.

1. 3. Compliance Report:**1.1. Constitution of the Joint Committee:**

In compliance of the orders of Hon'ble NGT, a Joint Committee comprising of the following members was constituted by Deputy Commissioner, Pathankot vide orders dated 18/11/2024 consisting of following members:

1. The Sub Divisional Magistrate, Pathankot.
2. The Environmental Engineer, PPCB, Regional Office, Batala.

Accordingly, in compliance of the directions, the meeting of the Joint Committee was held on 03/12/2024 to discuss various aspects of the grievance and record of the Marriage Palaces mentioned in the complaint. Thereafter, the Marriage Palaces mentioned in the complaint were visited by the Assistant Environmental Engineer, Punjab Pollution Control Board, Regional Office, Batala and Naib Tehsildar, Pathankot on dated 03/12/2024 and the report is as under:-

1.2. Report of the Joint Committee:**A. General Information**

The Marriage Palaces are required to obtain following permissions/certificates for its operation:-

1. Consent to Operate under the Water Act, 1974 and the Air Act, 1981.
2. Change of Land Use Certificate.
3. Approved Building Plan.
4. NOC from Fire Department.

The status of the permissions/certificates obtained by the Marriage Palaces is tabulated in **Table 1**, as under:-

Table 1:

Sr. No.	Name & Address of the Marriage Palace	Validity of CTOs	CLU Status	Building Plan	Fire Department NOC
1	Uppal Palace, VPO- Gosainpur, Tehsil & District-Pathankot.	02.12.2029	Granted on dated 29.12.2017	Approved by Department of Factories	Expired
2	Taj Garden Marriage Palace, VPO- Gosainpur, Tehsil & District-Pathankot.	02.12.2029	Granted on dated 20.02.2018	Approved by Department of Factories	Expired

B. Summary of the observation/verification made by the Joint Committee

The Marriage Palaces namely M/s Uppal Palace & Taj Garden Marriage Palace, Pathankot were visited by the Joint Team on dated 03/12/2024 and following observations were made:-

a) Uppal Palace, VPO-Gosainpur, Tehsil & District-Pathankot.

1. The said Marriage Palace is situated in Village- Gosainpur, Tehsil & District-Pathankot on link road from Khanpur Chowk to Defence Road, Pathankot. During visit, Sh. Ajit Singh, Partner of the Marriage Palace was present.
2. The area of Marriage Palace is around measuring 2 Acres.
3. The Marriage Palace has provided one Banquet Hall, Kitchen Area, Toilets and Lawn in the premises. Apart from the above, the Marriage Palace has provided dedicated parking area at the entrance with concrete flooring.
4. The waste water generated from the kitchen area, toilets etc is discharge into sewage treatment plant installed by the Marriage Palace within the

premises. The STP consists of Oil & Grease Trap, Collection Tank, MBBR cum Dozing Tank, Clarifier and filters.

5. The treated effluent after the STP is discharged onto land for plantation in an area of around 2 acres. However, the unit has not provided any flow meter with the STP outlet for the measurement of treated effluent and no record has been maintained. The unit was advised to install the water meter and to maintain the record of the same. The unit was also advised to provide additional plantation within the premises.
6. The unit has provided exhaust draft fans in the kitchen area for the dissipation of fugitive emissions. However, the unit needs to provide ducting and hood arrangement in the area for proper collection and channelization of emissions.
7. The Marriage Palace has provided D.G. set of capacity 82.5 KVA with canopy and adequate stack height.
8. The Bio-degradable Solid Waste generated from the Marriage Palace consisting of waste food items, vegetables etc is lifted by the local piggery farms and the agreement in this regard has been done by the parties.
9. The other Bio-degradable Solid waste is sent to vermi composting area installed by the owner of the Marriage Palace in nearby Agriculture Land. The unit was advised to provide the compost pits in the premises.
10. The Plastic Waste consisting of used water bottles is lifted by the Plastic Waste Trader for recycling.
11. The owner of the Marriage Palace informed that the D.J. Sets are operated during the designated time as per the regulations of the Govt. and within the Noise Limits prescribed by the authorities.
12. The area around the Marriage Palace was also checked by the team and it was observed that the area is surrounded by the Agricultural Fields of the owner itself and no significant garbage/waste water was found disposed off in the open. The owner of the Marriage Palace was advised to ensure that no garbage/waste water is disposed of in un-scientific manner.

b) Taj Garden Marriage Palace, VPO- Gosainpur, Tehsil & District -Pathankot.

1. The said Marriage Palace is situated in Village- Gosainpur, Tehsil & District- Pathankot on link road from Khanpur Chowk to Defence Road, Pathankot. During visit, Sh. Karnail Singh, Owner of the Marriage Palace was present.
2. The area of Marriage Palace is around measuring 2 Acres.
3. The Marriage Palace has provided one Banquet Hall, Kitchen Area, Toilets and Lawn in the premises. Apart from the above, the Marriage Palace has provided dedicated parking area at the entrance with concrete flooring.
4. The waste water generated from the kitchen area, toilets etc is discharge into sewage treatment plant installed by the Marriage Palace within the premises. The STP consists of Oil & Grease Trap, Collection Tank, MBBR cum Dozing Tank, Clarifier and filters. During visit, the STP was in operational condition.
5. The treated effluent after the STP is discharged onto land for plantation in an area of around 4 acres. However, the unit has not provided any flow meter with the STP outlet for the measurement of treated effluent and no record has been maintained. The unit was advised to install the water meter and to maintain the record of the same. The unit was also advised to provide additional plantation within the premises.
6. The unit has only provided exhaust draft fans in the kitchen area for the dissipation of fugitive emissions. However, the unit needs to provide ducting and hood arrangement in the area for proper collection and channelization of emissions.
7. The Marriage Palace uses only LPG as fuel in the kitchen area.
8. The Marriage Palace has provided D.G. set of capacity 82.5 KVA with canopy and adequate stack height.
9. The Bio-degradable Solid Waste generated from the Marriage Palace consisting of waste food items, vegetables etc is lifted by the local piggery farms. The unit was advised to provide the compost pits in the premises.
10. The other Bio-degradable Solid waste is sent to vermi composting area installed by the owner of the Marriage Palace in nearby Agriculture Land.

11. The Plastic Waste consisting of used water bottles is given to Plastic Waste Trader for recycling.
12. The owner of the Marriage Palace informed that the D.J. Sets are operated during the designated time as per the regulations of the Govt. and within the Noise Limits prescribed by the authorities.
13. The area around the Marriage Palace was also checked by the team and it was observed that the area is surrounded by the Agricultural Fields of the owner itself and no garbage/waste water was found disposed off in the open. The owner of the Marriage Palace was advised to ensure that no garbage/waste water is disposed of in un-scientific manner.

Summary :-

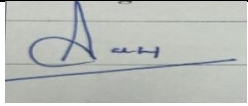
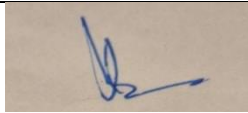
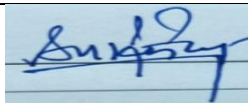
1. The NOC of the Fire Department obtained by the both Marriage Palaces has been expired and the Department of Fire & Safety has been asked to take action as per their Rules & Regulations.
2. Both the Marriage Palaces has not provided ducting and hood arrangement for the proper disposal of fugitive emissions from the kitchen area.
3. Both the Marriage Palaces has not provided water meter at the outlet of the STP and has not maintained the record of the waste water treatment.
4. Apart from the above, the both the Marriage Palaces are complying with the various Regulations and has obtained Consent to Operate from the Punjab Pollution Control Board and change of land use/approved building plan from the concerned department.

Remedial/Preventive Action :-

1. The Punjab Pollution Control Board has initiated action against the above said Marriage Palaces under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

2. The Department of Fire & Safety has been asked by the District Administration to initiate action against the Marriage Palaces and to pursue them to immediately renew the NOC from the Fire Department.

Committee Members:

Name	Designation, Institute/ Department	Signature
Sh. Arashdeep Singh Lobana, P.C.S	SDM, Pathankot	
Er. Rajesh Kumar,	Environmental Engineer, PPCB, Regional Office, Batala	
Sh. Sukhwant Singh	AEE, PPCB, Regional Office, Batala	
Sh. Tarsem Lal	Naib Tehsildar, Pathankot	